

12 17 hrs.

PAPERS LAID ON THE TABLE

Audit Report (Civil) on Revenue Receipts, 1969

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) :

I beg to lay on the Table a copy of the Audit Report (Civil) on Revenue Receipts, 1969, under Article 151(1) of the Constitution. [*Placed in Library. See No. LT-1055/69.*]

Indian Forest Service (Probation) Amendment Rules and Notification making amendments to Delhi Land Reforms Rules

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) ; I beg to lay on the Table :

- (1) A copy of the Indian Forest Service (Probation) Amendment Rules 1969, published in Notification No. G.S.R. 1031 in Gazette of India, dated the 26th April, 1969, under sub-section (2) of Section 3 of the All India Services Act, 1951. [*Placed in Library. See No. LT-1056/69.*]
- (2) (i) A copy of Notification No. F. 26 (4)/Panch/Ele/68 (Hindi and English versions) published in Delhi Gazette dated the 20th March, 1969, making certain amendments to the Delhi Land Reforms Rules under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [*Placed in Library. See No. LT-1057/69.*]

Annual Accounts of Bombay Port Trust

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF

SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) :

I beg to lay on the Table a copy of the Annual Accounts of the Bombay Port Trust for the year 1967-68 and the Audit Report thereon. [*Placed in Library. See No. LT-1058/69.*]

12.18 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from Monday, the 12th May, 1969, will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of :
 - The Tea (Amendment) Bill 1969
 - The Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1967, as passed by Rajya Sabha.
 - The Motor Vehicles (Amendment) Bill, 1968, as passed by Rajya Sabha.
 - The Advocates (Second Amendment) Bill, 1968, as passed by Rajya Sabha.
 - The Discharge of President's Functions Bill, 1969.
 - The West Bengal Legislative Council (Abolition) Bill, 1969.
 - The Delhi High Court (Amendment) Bill, 1969.
 - The Central Silk Board (Amendment) Bill, 1968.
 - The Criminal and Election Laws (Amendment) Bill, 1968, as reported by the Joint Committee.
- (3) Discussion on the Report of the Committee on Defections on a motion to be moved by the Minister of Home Affairs.
- (4) Discussion on the situation arising out of the encouragement being

[Shri Raghu Ramaiah]

given to the subversive and violent activities in the country by certain political parties and by some foreign powers on a motion to be moved by Shri Prakash Vir Shastri.

- (5) Further consideration of the Constitution (Amendment) Bill, 1968, by Shri Nath Pai, as reported by the Joint Committee, on Wednesday, the 14th May, 1969.
- (6) Consideration of motions for modification of Citizenship (Amendment) Rules, 1968, given notice of by Shri Madhu Limaye and of All-India Services (Conduct) Rules, 1968, given notice of by Shri Narendra Kumar Salve, to be taken up on Thursday, the 15th May, 1969, at 4-30 P.M. at 5 P.M. respectively.

SEVERAL HON. MEMBERS rose—

SHRI PRAKASH VIR SHASTRI (Hapur) : What about Telengana ?

MR. SPEAKER : I do not want discussion. (*Interruptions*). Order, Order please. Bengal and Bihar are also there. I would like to say that he has given enough programme for 2 months. Still you are not satisfied and want some more things. If you want all those things, you will have to sit till July and continue in the next session also.

12.19 hrs.

MOTION RE FOURTH FIVE
YEAR PLAN DRAFT—*contd.*

MR. SPEAKER : Yesterday the Plan discussion had taken about 4 hours 5 minutes. We have still 4 hours. That means it will go to Monday also. On Monday we will have not only Prime Minister's reply but some members may speak for an hour or so. Mr. Tenneti Viswanatham was on his legs and he has taken 12 minutes. We will continue the Plan discussion till 3 O'clock when we will take up non-official business. We will sit till 6 O'clock. There is an half-an-hour

discussion also. Mr. Viswanatham may resume his speech.

SHRI TENNETI VISWANATHAM (Visakhapatnam) : Mr. Speaker, Sir yesterday, I was on the point why our Plans are failing. And, one of the chief reasons why the public undertakings particularly are failing is that the persons who are kept in charge have no trust in the efficiency of the public undertakings. This must be remedied by calling away all those who have no trust in public undertakings and find for them some other remunerative places.

Another point is this. In the implementation of the Plan, in respect of the disbursement of loans and grants, the people do not receive the loans and grants in full, the amount which are debited against them. In between, there are several persons by whom this money is knocked off. And this is leading to not merely sabotage of the Plan targets, but is also creating any amount of discontent. Besides this, the targets aimed at by the Planning Commission are generally upset by the costs which run higher and higher than what the Plan originally assumes, because, every year there are increases in excise duties. These increases in excise duties, particularly those on the essentials for the common man, lead to the demand for higher wages and therefore, higher costs of projects. And therefore, they lead to higher taxation, and again, higher deficit budgets and therefore, higher inflation.

There must be some discipline in the Finance Ministry. There should not be procedural delays. Generally files are passed on between Department to Department, Shirking decisions. Not only that, but they pass between the Centre and the States. Even for ordinary schemes and projects the officers of the Centre have no trust in the officers of the States. Often times they are asked to come to Delhi with various files. The Central officers scrutinise and re-scrutinise and waste their time. That only leads to additional overhead expenditure and causes undue delay. This can be remedied if the Centre trusts the States and acts with a sense of participation and jointness with the States. It should not be done as if the Centre is